

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO.109 OF 2017**

**Dated: 8<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Harison Hydel Construction Co. (P) Ltd. ...Appellant(s)  
Vs.  
The HP State Electricity Board Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-1  
Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-2

**ORDER**

Admit. Issue notice. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.1 and states that he will be filing reply on or before 07.07.2017. He may file the same after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.07.2017 after serving copy on the other side. Notice be issued to the other respondents returnable on 09.08.2017. Dasti, in addition, is permitted.

List the matter on **09.08.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**